

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)  
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(60)/LA-2019/cons2law/497-506

Dated the 4 September, 2019

To

The Special Secretary (GAD),  
General Administration Department,  
Government of NCT of Delhi  
2<sup>nd</sup> Level, A-Wing,  
Delhi Secretariat,  
New Delhi.

**Sub: Gazette Notification of the Delhi Appropriation (No. 3) Act, 2019 (Delhi Act 04 of 2019)**

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)—Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Encl: As above

Yours faithfully,

(Lovleen)

Addl. Secretary (Law, Justice & L.A.)

No. F.14(60)/LA-2019/cons2law/497-506

Dated the 4 September, 2019

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Guard file

SLA/863  
06/09/19.

(Lovleen)

Addl. Secretary (Law, Justice & L.A.)

(TO BE PUBLISHED IN PART -IV OF THE DELHI GAZETTE, EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)  
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(60)/LA-2019/cons2law/497-506

Dated the 4<sup>th</sup> September, 2019

NOTIFICATION

No. F.14(60)/LA-2019/cons2law/ 497-506, 4-9-19-. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 2<sup>nd</sup> September, 2019 and is hereby published for general information:-

**"THE DELHI APPROPRIATION (NO.3) ACT, 2019  
(DELHI ACT 04 OF 2019)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 26<sup>th</sup> August, 2019)

[2<sup>nd</sup> September, 2019]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2019-2020 .

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventieth Year of the Republic of India as follows:-

**Short title.**

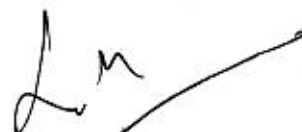
1. This Act may be called the Delhi Appropriation (No.3) Act, 2019.

**Issue of `1332,13,81,000/- from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2019-2020.**

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of **Rupees Thirteen Hundred Thirty Two Crore Thirteen Lakh Eighty One Thousand Only** towards defraying the several charges which will come in the course of payment during the financial year 2019-2020 in respect of the services specified in column (2) of the Schedule.

**Appropriation.**

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



**THE SCHEDULE**  
(See sections 2 and 3)

(` In thousands)

**SUMS NOT EXCEEDING**

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
I	II		III	IV	V
1	Legislative Assembly	Revenue	0	0	0
2	General Administration	Revenue	649500	0	649500
3	Administration of Justice	Revenue	715000	0	715000
4	Finance	Revenue	100	0	100
		Capital	55000	0	55000
5	Home	Revenue	33000	0	33000
		Capital	0	0	0
6	Education	Revenue	100	0	100
7	Medical and Public Health	Revenue	0	8878	8878
		Capital	259353	0	259353
8	Social Welfare	Revenue	4501300	0	4501300
		Capital	475000	0	475000
9	Industries	Revenue	750	0	750
10	Development	Revenue	100	0	100
		Capital	0	0	0
11	Urban Development and Public Works	Revenue	6623100	0	6623100
		Capital	200	0	200
	<b>Total</b>		<b>13312503</b>	<b>8878</b>	<b>13321381</b>



(Lovleen)

Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
(विधि, न्याय एवं विधायी कार्य विभाग)  
आठवों तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं० फा० 14(60)/एलए-2019/cons2law/497-506

दिनांक 4 सितंबर, 2019

अधिसूचना

सं० फा० 14(60)/एलए-2019/cons2law/497-506, 4-9-19 राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 2 सितंबर, 2019 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

**"दिल्ली विनियोग (संख्या 03) अधिनियम, 2019  
(2019 का दिल्ली अधिनियम 04)**

(26 अगस्त, 2019 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[2 सितंबर, 2019]

वर्ष 2019-2020 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक

भारत गणराज्य के सत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

**संक्षिप्त शीर्षक**

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 3) अधिनियम 2019 है।

₹1332,13,81,000/- का वर्ष 2019-2020 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए तेरह सौ बत्तीस करोड़ तेरह लाख इक्यासी हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2019-2020 की अवधि के दौरान भुगतान के रूप में प्रयुक्त होंगी।

**विनियोजन**

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

पदवी

अनुसूची  
(धारा 2 और धारा 3 देखिए)

(₹ हजारों में)

निम्नलिखित से अनाधिक राशियाँ

अनुदान संख्या	सेवाएं और प्रयोजन		विधान सभा द्वारा अनुदत्त	संचित निधि पर भारित	योग
I	II		III	IV	V
1	विधान मंडल	राजस्व	0	0	0
2	सामान्य प्रशासन	राजस्व	649500	0	649500
3	न्याय प्रशासन	राजस्व	715000	0	715000
4	वित्त	राजस्व	100	0	100
		पूँजी	55000	0	55000
5	गृह	राजस्व	33000	0	33000
		पूँजी	0	0	0
6	शिक्षा	राजस्व	100	0	100
7	चिकित्सा एवं जन स्वास्थ्य	राजस्व	0	8878	8878
		पूँजी	259353	0	259353
8	समाज कल्याण	राजस्व	4501300	0	4501300
		पूँजी	475000	0	475000
9	उद्योग	राजस्व	750	0	750
10	विकास	राजस्व	100	0	100
		पूँजी	0	0	0
11	शहरी विकास और लोक निर्माण	राजस्व	6623100	0	6623100
		पूँजी	200	0	200
	योग		13312503	8878	13321381

*लवलीन*

(लवलीन)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)